

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

**Service Tax Miscellaneous Application No. 61069 of 2024
In
Service Tax No. 60272 of 2018**

[Arising out of Order-in-Appeal No. 207/ST/CGST-Appl-Gurugram/SG/17 dated 13.12.2017 passed by the Commissioner (Appeals), Central Excise & Service Tax, Gurugram]

**Commissioner of Customs, Excise &Appellant
Service Tax, Faridabad I**

Block D, New CGO Complex, NH-IV
NIT Faridabad, Haryana 121001

VERSUS

Gymkhana Club I

.....Respondent

Sec-15, Faridabad, Faridabad 121007

APPEARANCE:

Shri Yashpal Singh, Authorized for the Appellant

Shri Ranjeet Singh, Supervisor for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. 60579/2025

DATE OF HEARING: 28.05.2025

DATE OF DECISION: 28.05.2025

S. S. GARG:

The Department has moved this miscellaneous application seeking withdrawal of the present appeal on the ground that the amount of duty involved in the present appeal is below of the threshold limit prescribed in circular F.No. CBIC-160390/20/2024-

JC-CBEC dated 06.08.2024 issued by the CBIC wherein it is provided that if the duty amount involved is less than Rs.50 lakhs, then no appeal shall be filed before the CESTAT, and if already filed, the same will be withdrawn by the department

2. In view of this, we dismiss the appeal of the Revenue as withdrawn by the Department under Litigation Policy without going into the merits of the case.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)